

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

STARRED QUESTION NO:545
ANSWERED ON:15.05.2012
IRREGULARITIES IN ALLOTMENT OF LAND FLATS
Gangaram Shri Awale Jaywant

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the number of cases of alleged corruption and irregularities in the Delhi Development Authorities (DDA) in providing DDA land and flats including those in the societies which have been provided land by the DDA reported during each of the last three years ;
- (b) the number of cases which have been investigated by the Vigilance Department during the said period;
- (c) the details of officials found involved in corruption cases and the action taken/being taken against the officials found guilty during the said period; and
- (d) the measures taken by the Government to check recurrence of such incidents in future?

Answer

THE MINISTER OF URBAN DEVELOPMENT (SHRI KAMAL NATH)

(a) to (d) : A statement is laid on the Table of the Sabha.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 545 FOR 15.05.2012 REGARDING IRREGULARITIES IN ALLOTMENT OF LAND/FLATS

(a) : Delhi Development Authority (DDA) has informed that 173 cases of alleged corruption and irregularities were reported during the last three years. Year-wise detail is as under:

Year	Number of cases
2009	34
2010	74
2011	65

(b) : Details of total number of cases investigated in respect of allotment of land and flats during the last three years. Year-wise detail is as under:

Year	Opening Balance	New Cases	Total Number of cases disposed during the year	Number of cases decided/ Closing	
2009	466	34	500	80	420
2010	420	74	494	204	290
2011	290	65	355	39	316

(c) : The details of cases of the officials/officers found involved in corruption cases is placed at Annexure 'A'. There are 6 cases currently under investigation by EOW of Delhi Police are at Annexure-'B'

Action proposed/under process for major/minor penalty in respective years is as follows:-

	2009	2010	2011	
Major penalty		138	240	76
Minor penalty		18	6	13
Cases under trial in CBI/ACB/GNCTD Court		8	2	3
Under investigation by Economic Offence Wing (EOW)	2	0	4	

(d) : Delhi Development Authority (DDA) has informed that it has taken the following steps to check recurrence of such incidents:-

1. The DDA Management and administration is keeping strict check on corruption and pursuing corruption cases to their logical conclusion.
2. Higher Transparency through various measures have been put into place and public can meet officers of DDA without any prior appointment on Monday & Thursday. Public can also meet VC/DDA without appointment on every Wednesday from 2.30 p.m. subject to his availability.
3. Preventive steps taken: All procedures, rules, regulations, status of applications are being put up on website with special focus on increasing transparency.

4. Punitive Action: Appropriate penalty is imposed on the officials found guilty of corruption charges.

5. Surprise checking of files, screening of files, observance of public dealing day and vigilance awareness etc. are being undertaken by Vigilance Department.